

is a statutory Corporation and here it is a question of the directors and the report of the directors.

Mr. Speaker: I will look into this question.

COMMITTEE ON GOVERNMENT
ASSURANCES

MINUTES

Pandit Thakur Das Bhargava (Hissar): Sir, I beg to lay on the Table the Minutes of the Nineteenth Sitting of the Committee on Government Assurances held during the Eleventh Session.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS

SEVENTIETH REPORT

Sardar Hukam Singh (Bhatinda): Sir, beg to present the Seventieth Report of the Committee on Private Members' Bills and Resolutions.

12.09 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

SHORTAGE OF COAL AND IRON ORE IN
BHILAI AND ROURKELA STEEL PROJECTS

Shri Goray (Poona): Sir, under Rule 197 I beg to call the attention of the Minister of Steel, Mines and Fuel to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The reported shortfall in production in Bhilai and Rourkela Steel Projects on account of shortage of coal and iron ore”.

The Minister of Steel, Mines and Fuel (**Sardar Swaran Singh**): Sir, it

is a two-page statement. Would you like me to read it?

Mr. Speaker: It may be circulated to the hon. Members. He may lay it on the Table.

Shri Goray: Will you allow us to put some questions?

Mr. Speaker: Let the hon. Member read it and let us see, if necessary, tomorrow or the day after.

Shri Braj Raj Singh (Ferozabad): When the statement is a long one, they may give a summary. Has he not prepared a summary?

Mr. Speaker: Wherever possible, I would like that summaries may be given. If it is not possible it need not be given. But I leave it to the hon. Minister to decide.

Sardar Swaran Singh: With your permission sir, I lay the statement on the Table. [See Appendix III, annexure No. 122].

Sardar Swaran Singh: I do not think, Sir, that summaries would really convey the gist in such matters.

Mr. Speaker: The best person to decide it is the Minister himself. If he feels that it may not be possible to convey the entire gist by giving a summary, he may place the statement on the Table of the House. I will have it circulated to hon. Members and if hon. Members have anything more to ask I will see later on.

12.11 hrs.

DELHI PRIMARY EDUCATION
BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Dr. K. L. Shrimaji on the 6th September, 1960, namely:—

“That the Bill to provide for free and compulsory primary